

OFFICE OF THE DISTRICT JUDGE OF HOOGLY  
ENGLISH DEPARTMENT

Order No. 206

Dated 27.07.2020

In view of Hon'ble Court e-mail dated 24.07.2020 regarding recommendation of the Hon'ble Committee about COVID-19 as well as declaration of lock down of all affairs by the Government of West Bengal , **all the Judicial Work (Except Remand file) as well as administrative work of Chandernagore and Serampore Sub-Division shall be suspended on 29.07.2020.** Cases fixed on the aforesaid dates shall be rescheduled on next working days.

Inform all concerned.

  
District Judge, Hooghly  
27.07.2020

Memo No.

Dated 27.07.2020

**Copy forwarded for information and taking necessary action to :-**

1. The Additional District & Sessions Judge, 1<sup>st</sup> / 2<sup>nd</sup>
2. The Additional District & Sessions Judge, Fast Track Court;
3. The Civil Judge (Sr. Divn.),
4. The Civil Judge (Jr. Divn.), 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> / Additional Court;
5. The Additional Chief Judicial Magistrate,
6. The Judicial Magistrate, 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> / 5<sup>th</sup> / Additional Court;
7. Judge-in-Charge, Accounts/ Nezarath Department, Copying Department (Civil/Criminal)Wing.

**CHANDERNAGORE/ SERAMPORE**

  
District Judge, Hooghly  
27.07.2020